

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

6. IA/1931/2023 In C.P. (IB)/2409(MB)2019

CORAM:

SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: M/S. VALAY GROUP
V/s
M/S STARCONN MOBILITY PRIVATE LIMITED

Section: 9 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 1931/2023 - Adv. Sandeep Bajaj appeared for the applicant. It has been pointed out that the Hon'ble NCLAT vide its order dated 31.01.2022 has set-aside the order dated 11.08.2020, whereby liquidation of the Corporate Debtor was ordered to be initiated under Section 33(2) of the Code and Mr. Uday Shreeram Sakrikar was appointed as liquidator who was further directed to initiate the liquidation process as envisaged under Chapter III of the Code. It has been pointed out that with the setting aside the order dated 11.08.2020, IA No. 3951/2019 has to be re-heard. In the light of the order dated 31.01.2022 passed by the Hon'ble NCLAT.

Let the **IA No. 3951/2019** along with all other pending IA's be listed for final hearing on **22.06.2023** as (High on Board).

Sd/-

ANURADHA BHATIA
Member (Technical)

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)